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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.No. 337 of 2011

Cuttack, this the 30th day of June, 2011

Banshidhar Jena Applicant
Vs
UOI & Ors. Respondents

ORDER

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

.....
It is alleged that as no decision was taken and communicated on the representation filed by the applicant in Annexure-A/9 dated 15.02.2010 he has approached this Tribunal in the present OA seeking the relief as he has claimed in his representation.

2. Heard and perused the records. As it is alleged that the representation in Annexure-A/9 dated 15.02.2011 is still pending with the Respondents, as agreed to, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage with direction to the Respondent No.3 to consider the representation of the applicant in the light of the consideration given to the case of other similarly situated employees and communicate the decision in a reasoned order to the Applicant within a period of 60(sixty) days from the date of receipt of copy of this order.

3. A copy of this order along with copy of the OA be sent to the Respondent No.3 for compliance.

(A.K.PATNAIK)
Member (Judl.)


(C.R.MOHAPATRA)
Member (Admn.)